

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR.

Criminal Application (ABA) No. _____ of 2020 (LD-VC No. 27 of 2020)

[Baliram S/o Kisan Gawai Vs. State of Maharashtra through P.S.O., P.S. Khadan, Akola]

Office Notes, Office Memoranda of
Coram, appearances, Court's Orders
or directions and Registrar's order

Court's or Judge's Order

Shri K. H. Anandani, Advocate for the applicant
Shri N. S. Rao, APP for the State

CORAM : M. G. GIRATKAR, J.

DATE : 30/04/2020

Heard Shri Anandani, learned Advocate for the applicant and Shri Rao, learned Additional Public Prosecutor for the State.

2. Looking to the allegations in the report, the applicant is not entitled for interim protection.
3. Issue notice to the non-applicant.
4. Shri Rao, learned Additional Public Prosecutor waives notice for the non-applicant/State and seeks time to file reply.
5. List the application after two weeks.

JUDGE

wasnik